

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 108/TT/2017**

**Subject :** Petition for truing up of fees and charges for 2009-14 block and determination of fees and charges for 2014-19 tariff block in respect of 4 nos. of Assets under "Fire Optic Communication System in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave Links in Northern Region" Scheme.

**Date of Hearing :** 15.3.2018

**Coram :** Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

**Petitioner :** Power Grid Corporation of India Limited (PGCIL)

**Respondents :** National Thermal Power Corporation Limited and 20 Others

**Parties present** Shri S.S. Raju, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri A. Choudhary, PGCIL  
Shri B. Dash, PGCIL  
Shri R.B. Sharma, Advocate, BRPL

**Record of Proceedings**

The representative of the petitioner submitted that instant petition covers four assets under Fibre Optic Communication System in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Northern Region. Tariff for Assets-I, II and III for 2009-14 period was allowed vide order dated 1.9.2015 in Petition No. 240/TT/2013 and for Asset-IV was allowed vide order dated 27.5.2016 in Petition No. 22/TT/2014. He submitted that the instant petition has been filed for truing-up for 2009-14 tariff period and for determination of tariff for 2014-19 tariff period.

2. As regards adjustment of scrap value of earth-wire with the capital cost, the representative of the petitioner submitted that due to non-responsiveness of the bidders, entire earth wire could not be disposed of. However, the details of scrap value sold in 2017 have been submitted. He submitted that out of 24 fibres in OPGW link, 6 fibres are being used for ULDC requirement and remaining 18 fibres can be used by



constituents/telecom projects and wherever telecom department is using the remaining fibres, sharing of cost shall be carried out as per the methodology laid down by the Commission vide order dated 8.12.2011 in Petition No. 68 of 2010. As regards additional capitalization in case of the assets covered in the present petition, the petitioner submitted that the same are under balance and retention payment under Regulation 14(i) of 2014 Tariff Regulations. He requested to true up the tariff of 2009-14 period and also to determine tariff for 2014-19 period based on the information submitted.

3. Learned counsel for BRPL made submission that benefit of adjustment of scrap value of earth-wire be considered proportionately for reduction of tariff in the transmission line.

4. The Commission directed the petitioner to file the following information, on affidavit by 10.4.2018, with a copy to the respondents:-

- a. Details of final tariff order under which the final tariff for Asset F was approved.
- b. Form 5 B for all assets for the period 2009-14.
- c. Legible copy of interest rate in support of IFC A, B and ICFF loan.
- d. Clarify whether the capital cost claimed includes FERV component for any of the assets? If so, submit Auditor's certificate.
- e. Revised Form 7 for the period 2014-19 clearly indicating the asset-wise and element-wise ACE claimed alongwith specific regulation thereof.
- f. Whether scrap value of the earth wire has been adjusted in the cost of the project? If so, furnish details.
- g. Reasons for additional capitalization in terms of Regulation 14(1)(i) and 14(3)(iv) of 2014 Tariff Regulations.

5. The Commission directed the respondents to file their replies by 27.4.2018 with an advance copy to the petitioner who shall file its rejoinder, if any, by 10.5.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to failing which the order shall be passed on the basis of the documents available on record.

6. Subject to the above, the Commission reserved the order in the Petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

